

14

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No.258/2005 In
O.A. No.925/2002

New Delhi this the 5th day of July, 2006

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Mukesh Kumar Gupta, Member (J)

1. Dal Chand,
S/o Shri Ram Chand,
R/o 6, Samman Bazar,
Jangpura, Bhogal,
New Delhi-110014.
2. Mrs. Rina Gossain,
W/o Shri Prem Gossain,
R/o 40, Income Tax Colony,
Uttari Pitampura,
Delhi-110034.
3. Mrs. Kiran Malik,
W/o Shri Anil Malik,
R/o House No.101,
Prlyadarshan Vihar,
Bhamashaha Marg,
New Delhi-110009.
4. Mrs. Sujata Gupta,
W/o Shri Pawan Gupta,
R/o B-80, B.K. Dutt Colony,
Opp. Safdarjung Airport,
Karbala, Lodhi Road,
New Delhi-110003.

-Applicants

(By Advocate: Shri A.K. Behera)

Versus

1. Shri K.M. Chandrasekharan,
Secretary, Ministry of Finance,
Department of Revenue,
North Block, New Delhi-110001.
2. Shri Barjinder Singh,
Chairman,
Central Board of Direct Taxes,
North Block, New Delhi-110001.
3. V.S. Wahi,
Chief Commissioner of Income Tax,
Central Revenue Building, I.P. Estate,
New Delhi.
4. S.S. Khan,
Director, Income Tax (Systems),
ARA Building, Jhandewalan Extn.,
New Delhi.

-Respondents

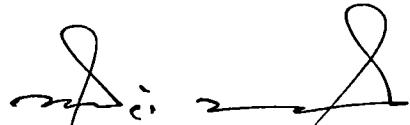
(By Advocate: Shri V.P. Uppal)

15

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

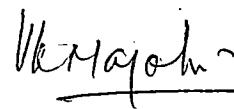
It is not disputed that monetary benefits arising from the promotion order have been received by the applicant on 14.06.2006. As such, nothing survives in this matter. CP is dropped and notice issued to respondent No.2 is discharged.



(Mukesh Kumar Gupta)

Member (J)

cc.



(V.K. Majotra) 5-7-06

Vice Chairman (A)